

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4662/2015

(Arising out of impugned final judgment and order dated 09/04/2015 in CRLMW No. 8231/2015 passed by the High Court of Judicature at Allahabad)

NARESH KRISHNA SOMANI AND ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH AND ORS.

Respondent(s)

(With interim relief and office report)

Date : 05/02/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE UDAY UMESH LALITFor Petitioner(s) Mr. Rahul Kumar Tripathi, Adv.
Mr. Anil Kumar Tandale, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners submits that the chargesheet has already been filed, therefore this petition has become infructuous.

In view of the submissions made by the learned counsel for the petitioners, the special leave petition is dismissed as having become infructuous.

(S. K. RAKHEJA)
COURT MASTER(MALA KUMARI SHARMA)
COURT MASTER